

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-514**

CP (CAA) No- 24/230/232/ND/2020

**IN THE MATTER OF:**

CAMP SMA Pvt Ltd and Shahi Exports Pvt Ltd

....Applicant

**SECTION**

U/s 230-232

**Order delivered on 12.08.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

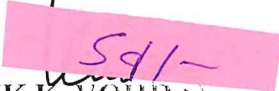
For the Applicant : Adv. Ravi Sharma  
For the Respondent : Advs. Hemlata Rawat & Aayushmaan Vatsyayana for OL, Adv.  
Shankari Mishra for RD

**ORDER**

Heard. Ld. Counsels for the petitioner, RD and OL. None appeared for the Income Tax Dept.

Ld. Counsel for the RD submits that the department has no objection and no objection certificate has also been issued by the department.

Reserved for Orders.

  
(K.K. VOHRA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

Chirag